



2026:AHC:11068

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5086 of 2025

Ghurahu

.....Petitioner(s)

Versus

State Of U.P. And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Krishna Datta Tiwari, Supriya Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record.
2. The instant writ petition has been filed, inter alia, seeking the following relief:-

"I. Issue a writ, order or direction in the nature of mandamus commanding or directing the respondent no.2-Consolidation Officer Kashya at Padrauna, District Kushi Nagar- to decide the case no. 202154054465040122 (Case No. 399+400) (Ghurahu versus Ajay and others) under Section 9A(2) of U.P.C.H. Act situated village Semara Hardo, Tappa Chaura Badgaon, Pargana Sidhua Jobna, Tehsil Padrauna, District Kushi Nagar within a stipulated period as fixed by this Honb'le Court."

3. It is submitted that the objection under Section 9A(2) of the U.P. Consolidation of Holdings Act is pending consideration since 2016, despite the fact that opposite parties have already appeared and the case is ready for final adjudication.
4. Learned Standing Counsel has no objection in issuing a direction for expeditious disposal of the aforesaid matter.
5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally

dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction that the **Consolidation Officer Kashya at Padrauna, District Kushi Nagar (respondent No.2)**, before whom the aforementioned case is pending consideration, shall consider and decide the same, in accordance with law, expeditiously, preferably within a period of **six months** from the date of receipt of a certified copy of this order.

6. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

7 . With the aforesaid direction, present writ petition is **disposed of**.

(Dinesh Pathak,J.)

January 14, 2026
Neetu